

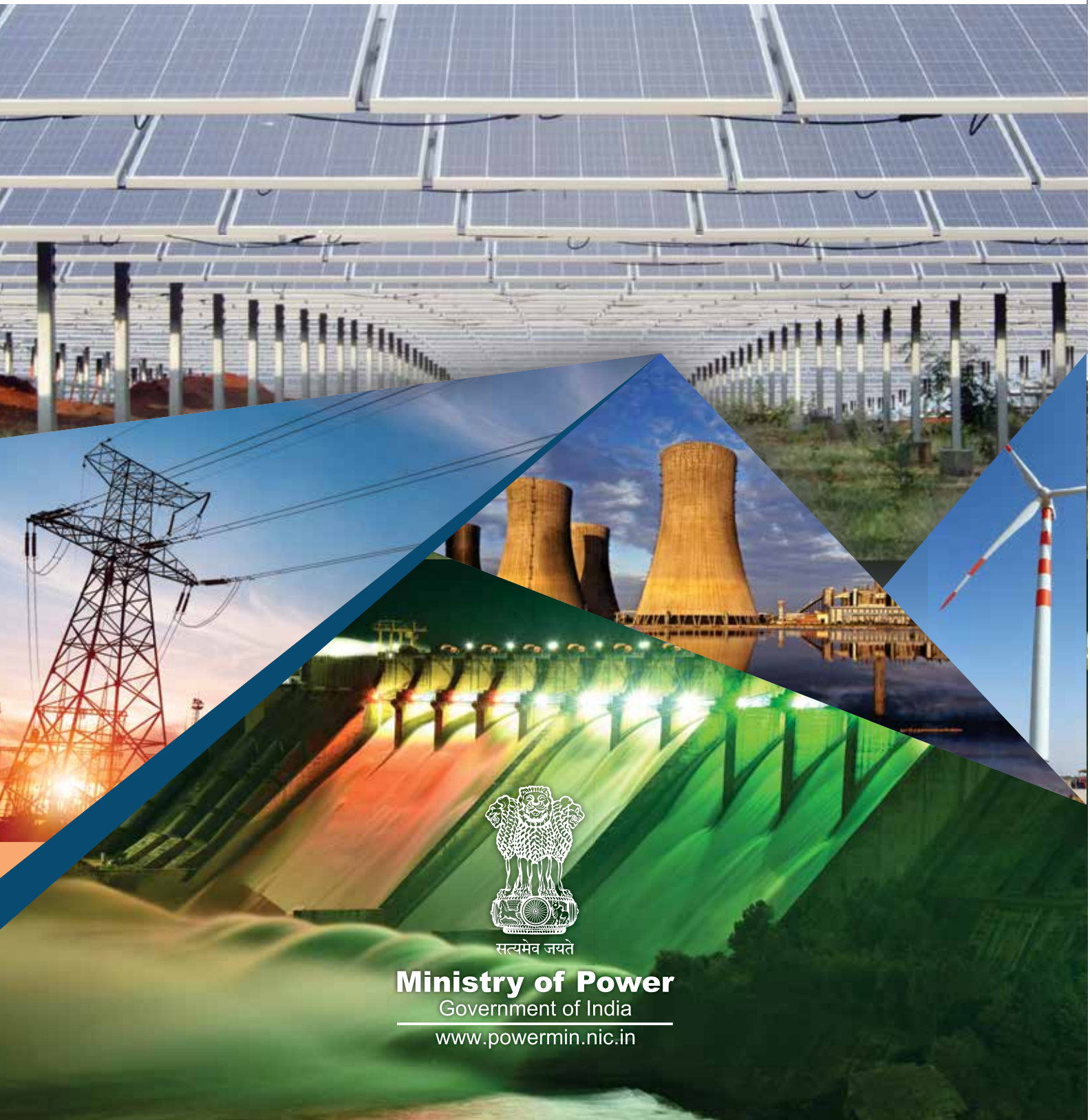


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Azadi Ka
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ANNUAL REPORT 2022 - 2023



सत्यमेव जयते

Ministry of Power

Government of India

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APPELLATE TRIBUNAL FOR ELECTRICITY (APTEL)

Physical and Financial Progress

1. The Appellate Tribunal for Electricity (APTEL) has been set up under the provisions of the Electricity Act., 2003 (Section 110) and was established on 13th May, 2005. The Tribunal started functioning w.e.f. 21st July, 2005. Presently, the Tribunal is located at 7th Floor, Core-4, SCOPE Complex, Lodhi Road, New Delhi-110003.
2. APTEL is headed by a Chairperson who is a retired Judge of Hon'ble Supreme Court or a retired Chief Justice of a High Court. In addition to the Chairperson, APTEL has one Judicial Member, two Technical Members Electricity and one Technical Member P&NG. Hon'ble Justice Ramesh Ranganathan former Hon'ble Chief Justice of High Court of Uttarakhand is the Chairperson of the Tribunal w.e.f. 02.12.2022. The position of Judicial Member is lying vacant w.e.f. 04.12.2022 after Hon'ble Mr. Justice R.K. Gauba, former Judge of Delhi High Court demitted the office w.e.f. 03.12.2022. Shri Sandesh Kumar Sharma is the Technical Member of Electricity and Shri Ashutosh Karnatak is the Technical Member (P&NG) of this Tribunal.
3. Besides Electricity matters, the Tribunal has also been conferred jurisdiction under the Petroleum and Natural Gas Regulatory Board Act, 2006 to hear appeals against the orders/decisions of the Petroleum and Natural Gas Regulatory Board set up under the Act.
4. Currently, Ms. Madhulika Choudhary, Additional District and Sessions Judge of Uttar Pradesh Higher Judicial Services is Head of the Department as Registrar of the Tribunal w.e.f. 27.04.2021.
5. APTEL hears and disposes of appeals filed against the orders of the Central Electricity Regulatory Commission, State Electricity Regulatory Commissions, Joint Commissions and Adjudicating Officers. Subsequent to the setting up of APTEL, the appeals on the subject pending in the High Courts of all States were also transferred to this Tribunal.
6. Any person aggrieved by an order made by an adjudicating officer under the Electricity Act, 2003 (except under section 127) or an order made by the Appropriate Commission under this Act may prefer an appeal to the Appellate Tribunal for Electricity. Any person appealing against the order of the adjudicating officer levying any penalty shall, while filing the appeal, deposit the fee as prescribed by Appellate Tribunal for Electricity. Every appeal shall be filed within a period of 45 days from the date on which a copy of the order made by the adjudicating officer or the Appropriate Commission is received by the aggrieved person (Section 111).
7. Proceedings are conducted in two Courts, each Court consisting of one Judicial Member and a Technical Member.
8. As on 31st December, 2022, 6221 appeals/petitions/matters etc. have been filed. Out of which, 4056 have been disposed off. Number of pending matters as on 31.12.2022 is 2165 including Appeals, Interim Applications, Original Petitions, Review Petitions, Revision Petitions, Execution Petitions & Contempt Petitions etc.
9. The website of the Tribunal (www.aptel.gov.in) is providing easy access to the daily cases lists and judgments/orders.